BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

Original Application No.71/2025/EZ

Bipin Bihari Das ....Applicant

-Versus-

State of Odisha & others ....Respondents

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Kolkata
Date : 22.05.2025

By the Respondent No-2 through

Advocate

Sri Satyabrata Mohanty
Addl. Government Advocate
O-1131/1995
Cell No-9437311100

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

Original Application No.71/2025/EZ

Bipin Bihari Das ....Applicant

-Versus-

State of Odisha & others ....Respondents

AFFIDAVIT
Sl. No. 55 Dt. 30/05/2025

AFFIDAVIT FILED BY THE RESPONDENT No. 2

I, Shri Suryawanshi Mayur Vikas aged about 32 years, S/o. Bikas Suryawanshi presently working as Collector, Balasore, At/Po/Dist.-Balasore, do hereby solemnly affirm and state as follows:-

Collector & District Magistrate, Balasore

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1. That I am the Respondent No.2 in the aforesaid original application.

2. That I have gone through the original application as well as the order dated 17.4.2025 passed by this Hon'ble Tribunal and have understood the contents thereof.

3. That this Hon'ble Court vide order dated 17.4.2025 constituted a Fact Finding Committee comprising of the following members :

   i. District Magistrate & Collector, District-Balasore, Odisha or his representative not below the rank of Additional District Magistrate(ADM);

ii. Regional Director, Central Ground Water Board, Bhubaneswar or his representative.

iii. Senior Scientist, Odisha State Pollution Control Board; and

iv. Senior Scientist, Central Pollution Control Board.

On constituting the Fact Finding Committee with the aforesaid members, this Hon'ble Tribunal has directed that the Committee shall visit the site in question and thereafter, submit a Fact Finding Report on Affidavit with regard to the allegations made in the original application. The District Magistrate, Balasore, Odisha was treated as Nodal office for all logistic purposes and for filing the Committee Report on Affidavit. Accordingly, this Affidavit is being filed.

Collector & District Magistrate, Balasore

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4. That the deponent respectfully submit here that in compliance to the order of this Hon'ble Tribunal dated 17/04/2025, the committee so constituted conducted the inspection of M/S. Gadre Marine Export Pvt. Ltd., located At-Tundara, Remuna Tahasil, P.S-Khantapada, Dist-Balasore, on dt.02.05.2025 as per date and time fixed by the Collector and District Magistrate, Balasore vide Letter no.431 dt.28.04.2025 to verify the allegations made by the petitioner in the aforesaid case and present status of the unit. After conducting the Field visit jointly by the Regional Officer, SPCB, Balasore, Odisha, Scientist-B, CPCB, Kolkata, Scientist-D, CGWB, SER, Bhubaneswar and Additional District Magistrate,

-X-

Balasore, a detail fact finding report dated 2.5.2025 was prepared with regard to the allegations made in the original application. A copy of the detail report dated 2.5.2025 is filed herewith as **ANNEXURE-A/2**.

5. That in view of the detail report under Annexure-A/2, it is ascertained the allegation as alleged is devoid of any merit and not based upon the factual aspect and is liable to be dismissed.

6. That the deponent reserves right to file further Affidavit as and when required for the just decision of the case before this Hon'ble Tribunal.

7. That the facts stated above from Paragraphs-1 to 7 are true to the best of my knowledge and based on records of the case.

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Identified by
Advocate Gopal Chandra Satpathy Adv, Bls Enlo- 386/11,

Collector & District Magistrate

Deponent

VERIFICATION

I, Shri Suryawanshi Mayur Vikas aged about 32 years, S/o. Bikas Suryawanshi presently working as Collector, Balasore, At/Po/Dist.-Balasore, do hereby verify and state that the facts stated above are true to the best of my knowledge and based on record of the case.

Balasore
Date : 20.05.2025

VERIFICANT
Collector & District Magistrate, Balasore

The deponent being identified by Sri Gopal Chandra Satpathy Advocate Balasore solemnly affirm and state that the facts stated above are true to his/her knowledge and belief and put his/her signature/ L.T.I. on this 20th day of May 2025 01:30 A.M./ P.M.

20/05/25

Addl. Tahasildar-cum-Executive Magistrate
Sadar, Balasore

JOINT INSPECTION REPORT OF M/S. GADRE MARINE EXPORTS PVT. LTD., AT. TUNDARA, PO. INCHUDI, TAHASIL-REMUNA, DIST. BALASORE, IN THE MATTER OF O.A NO.71/2025/EZ- BIPIN BIHARI DAS VS. STATE OF ODISHA & OTHERS.

In compliance to the order of the Hon'ble NGT, EZ Bench, Kolkata dated 17/04/2025 in the matter of O.A No.71/2025/EZ - Bipin Bihari Das Vs. State of Odisha & others, conducted the inspection of M/S. Gadre Marine Export Pvt. Ltd., located At-Tundara, P.S-Khantapada, Dist-Balasore, on dt.02.05.2025 as per date and time fixed by the Collector and District Magistrate, Balasore, vide Letter no.431 dt.28.04.2025 to verify the allegations made by the petitioner of the aforesaid case and present compliance status of the unit.

Observations made during the Field visit jointly by the Regional Officer, SPCB, Balasore, Odisha, Scientist-B, CPCB, Kolkata, Scientist-D, CGWB, SER, Bhubaneswar and Additional District Magistrate, Balasore, is as follows:

M/S. Gadre Marine Export Pvt. Ltd. has obtained NOC from the Sarpanch of Tundara G.P vide their Letter no./Ref. no.06 dt.02.04.2022 based on the GP resolution. Consent to Operate (CTO) has been granted to the unit for production of Fish Meal and Surimi (Fish Paste) of quantity 5000 MT/Annum & 10,800 MT/Annum vide office Letter no.1311 dt.27.03.2024 & Letter no.1334 dt.28.03.2024 of SPCB, Balasore, which are valid up to 31.03.2027 & 31.03.2026 respectively. The said unit has been accorded with CRZ clearance for '**Laying of pipe line for discharge of treated effluent from the Surimi (Fish paste), Fish Meal Processing unit**' from Ministry of Environment, **Forest and Climate Change, IA-III section (CRZ) vide F. No.11/13/2023-IA.III** & NOC from the Central Ground Water Board, Govt. of India for abstraction of Ground Water (Fresh Water) of quantity 850 m^3/day or 205000 m^3/year vide their NOC no. CGWA/NOC/IND/ORIG/2023/19550 dt.10.11.2023.

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During the field visit following observations were made with regard to the said petition filed by Sri Bipin Bihari Das vide O.A no. 71/2025/EZ before the Hon'ble NGT, Eastern Zone Bench, Kolkata.

The Unit was not in operation during the field visit due to slack season (fishing ban period) as there is the ban period of fishing of 61 days from 15th April to 14th June on the East Coast to protect the breeding stock. In this regard the Press Release dt.01.04.2025 by Press Information Bureau (PIB), Ministry of Fisheries, Animal Husbandry & Dairying is attached herewith.

Sl. No.	Facts in brief of the Original Application	Observation made during inspection
1	The applicant is a social worker from	These matters are discussed in detail in

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	Balasore District and made his representation to the state authorities, CGWA and SPCB, Odisha regarding the violation of CTO condition and NOC conditions of CGWA. The discharge of untreated wastewater to adjoining nalla that finally meets with Bay of Bengal, extraction of ground water and open dumping of husk ash causing air pollution have prompted the present applicant to approach this Hon'ble Tribunal. As such the applicant is also performing the duty cast upon a citizen under Article 51 A (g) of Constitution of India.	following points 6, 8, 12 & 16 (iv) of this report.

2	That one company in the name M/S. Gadre Marine Exports Pvt. Ltd., Plot-FP-1, MIDC, Mirjole Block, Ratnagiri, Maharastra presently operating illegally a **fish meal and scrap fish processing factory** at Vill: Tundura, GP-Tundura, Block-Remuna, P.S-Khantapada, District-Balasore in Odisha.	During the field visit, General Manager, District Industries Centre, Balasore, was also requested to be present and submit his views. The views submitted by him are as follows: 1. Prior to setting up of the captioned unit, the project was duly approved in the SLSWCA meeting held on dt.04.02.2022. 2. Thereafter the unit has obtained NOC for establishment of plant from Tundura GP under which jurisdiction the plant is operating. 3. The unit has obtained CTO for both their products i.e. Fish Meal & Surimi from OSPCB, Balasore, as mentioned above. 4. The unit has obtained necessary clearance for extraction of Ground Water from CGWA, Bhubaneswar. 5. The unit has obtained CRZ clearance from Ministry of Environment, Forest and Climate Change. 6. The unit has obtained NOC from Director Factories & Boilers, Odisha, towards both for use of boiler as well as engagement of manpower as required. 7. The unit has obtained Commercial Production Certificate from Director of Industries, Odisha, Cuttack, vide Letter

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		no.7248 dt.11.09.2024 for production of Surimi 10,800 MT & Fish Meal 5000 MT. 8. It is observed that the captioned unit has availed all required statutory clearances/ permissions/certificates from all the concerned authorities to operate the unit as well as to continue the production activities. It is further ascertained that the unit is exporting almost all of its "Surimi" item to different Foreign Countries and thereby the unit has created large scale employment opportunity in the locality i.e. 104 nos. of Direct Employment and 340 nos. of Contractual Employment at present. In view of the above such type of project should encouraged.
3	Though the factory is established on the land which is inside Tundura Revenue village, the company has specified its address to be Rasalpur, which is adjacent to Tundura village. The plant is operating since 2023 in two phases such as Phase-I and II with processing capacity of **Fish Meal 5000 MT per annum and Surimi (Fish Paste) 10,800 MT per annum.**	As per record the address of the unit is M/S. GADRE MARINE EXPORT PVT.LTD., situated at Village-Tundura, P.O-Inchudi, P.S-Khatapada, Dist.Balasore, PIN-756021 (Odisha) and the plant is operating since 2023 in two phases i.e. Phase-I & II within the limit of permissible processing capacity.
4	**Construction of Factory within prohibited distance of Kantiachira River**: The factory, which is built to produce fish meal powder out of rotten fish is established on **the banks of a natural creek (Kantachira River)** which connects the green fields with the **Orissa coast canal and Bay of Bengal**. It is a source of saline water for aquaculture, carries small and indigenous fishing boats during high tide and drains the excess rainwater and flood water during rainy season into the sea. Promoters of the above company have filled the same creek (local name **Kantiachira River**) and change the direction of the natural flow of water. It is pertinent to mention that constructing adjoining river is prohibited under law.	It is observed that the factory is built over the self-acquired and purchased land in name of the company and not over the banks of a natural creek (Kantachira seasonal nallah) as alleged in the petition. Further the statement with regard to filling of creek of Kantiachira River as well as the change of direction of natural flow of water by the promoters of the company is not observed upon physical verification, which is also verified by super imposing Odisha 4kJio and Cadastral Map and ascertained that there is neither any change in flow pattern and the direction of the said Kantiachira nala nor there is any obstruction over the Kantiachira nala by the unit is noticed/visualised.

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5	The said river Kantiachira is the only way to drain rainwater of around 20-25 Grama Panchayats to the sea. As there is no river or large creek from Soro to Remuna Blocks a stretch of around 30 kms., the rainwater from the Sua Shari mountains in Soro to Swarnachuda mountains in Nilagiri passes through only this river. This is a Catchment Area consisting areas of Barunasing, Maharajpur, Kuligan, Srijung, Tundra, Inchudi and Rasalpur gram panchayats which is a densely populated area. There is restriction of establishment of any factory and industrial house in catchment area by the government. This company has constructed its large industry just on the face of the river and changed the flow direction of the river by blocking the natural course of the river. It is apprehended that during rainy reason, there will be flood and crop damage in the above 20-25 Gram panchayats causing devastation to agriculture and hundreds of villages will be submerged. The administration and all concerned department authorities have turned a blind's eye to these illegal and anti-people activities by the promoters of the company for the causes best known to them.	With regard to allegations of restriction of establishment of factory within the prohibited distance from the nala, locally known as Kantachira, it is observed that there is no such specification or restriction is laid by Government of Odisha as on record in that regard. It is further observed that no catchment area situates/exists nearby to the said nala. So the allegation of establishment of plant over the catchment area of river does not arise. It is pertinent to mention here that the existence of catchment area is only possible nearby to a river, whereas Kantiachira is a natural seasonal nala. It is evident from all the approvals of different Govt. Authorities that the plant/unit is established over *sthitiban* purchased land. So the establishment of the unit over catchment area and the blocking of natural course of said nala does not arise. Moreover no evidence with regard to change of direction of natural flow of water of the said nala is observed/visualised during inspection by the committee.
6	Ground Water: As per CGWA permission, the industry is extracting 850.00 cubic metre per day and 205000 cubic meter per year of ground water to wash around 1500 M.T of rotten / scrap fish and they have to drain the polluted water to the sea through the small river. Due to the huge quantity of extraction of Ground water, hundreds of small and medium bore wells which supply drinking water to the habitation of around 2 lakh peoples, deep bore wells of Govt. used for agriculture and private small shallow tube wells started drying up thus leaving the entire area starving	M/s Gadre Marine Export Pvt. Ltd. has obtained NOC from CGWA for 850 KLD (205000 KLY) of Ground water. The Project proponent at the time of application had three (3) abstraction structure (BW) and had proposed for four (4) additional abstraction structure (BWs). The NOC is valid from 10.11.2023 to 09.11.2026 (3 years). On joint inspection of the committee on 02.05.2025, it was found that the proponent has added 2 abstraction structure (BW) to the existing 3 abstraction structures (BWs). So a total of 5 abstraction structures exists in the premises. The project proponent has installed Piezometer to monitor the water level. Flow

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	for drinking water.	meter with telemetry system has been installed in all the 5-abstraction structure and all are in proper working condition. During the joint field verification of the fact-finding committee, the officials of the company submitted that the depth of Bore wells is in between 100-150 feet (i.e. approximately 46 meters), which shallow in the depth. The project/unit falls under Remuna Block of Balasore district, which is under **SAFE CATEGORY ZONE** (as per the Ground Water Resource Estimation,2024). As per the statement of company officials, the daily withdrawal of Ground water is between 350-400 KLD, whereas the NOC approved quantum is 850 KLD from 5 existing abstraction structures. In this regard the documentary evidence is also verified. The Piezometric water level data submitted by the company to the committee shows that water level lies in 6.5 meters below ground level range in the month of April'2025.
7	**Discharge of Untreated water to Kantia Chira River**: The stretch of this portion of the Bay of Bengal is a flat sea and the tide up to 5 kms during low tide twice a day. The polluted water released by lakhs liter/day) will leave about a stretch of at least 50 kms in a rotten the lakhs of people residing near the sea beach will have to inhale the pungent smell round the clock and face severe diseases subsequently. The livelihood of lakhs of people will go into peril. The mangroves trees on the bank of the sea. which prevent the nearby agricultural land & villages with habitation, will be totally damaged and eliminated	The unit discharges the treated wastewater to a polishing pond of capacity about 7.5 MLD, which is located in the unit premises from where the treated waste water is directly discharged to the Bay of Bengal through closed underground pipeline. The unit has also obtained CRZ clearance from the competent authority for laying of underground pipeline from the unit to the final discharge point in Bay of Bengal located at Pai of Tundara village under Remuna Tahasil in the district of Balasore. The copy of the CRZ clearance submitted by the unit.
8	That the company is claiming to have built Effluent Treatment Plant inside the Factory to get the polluted water treated and make it reusable. But, this is a lie as they are not reusing the waste water, that high volume of water for washing their fish and discharging into	It is observed that the company has installed one Effluent Treatment Plant (ETP) inside the Factory premises for proper treatment of effluent water with latest technology and utilizing certain quantity of treated water for gardening, plant and plantation and the residual treated water is discharged to the sea

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	the sea. The fact is, recycling of the polluted water is a costly affair and the storage tanks they have built are just for name sake and to get approvals from the concerned authorities. There are several Prawn processing plants in and around Balasore. The above plants have built Effluent Treatment Plants and they reuse the recycled water and don't drain it outside their factories. But in the present case the respondent unit not recycling the wastewater and discharging directly.	through underground pipeline from the unit to the final discharge point in Bay of Bengal. No violation of any condition is observed.
9	This factory was earlier established in the Ratnagiri area of Maharashtra. But due to the devastating effect of its process and mode of operation, the local people and the administration has forced them to shut their unit down. The machineries used here are those old ones which were dismantled and brought here from the Ratnagiri plant. The kind of activity in the name of industry which is being carried out here in Tundura by the owners of the company Mr. Deepak Gadre and Mr. Arjun Gadre is of criminal in nature and detrimental to a civil society.	It is ascertained that the same promoters of the company is having another unit at Ratnagiri, Maharashtra, prior to establishment of this unit, which is also operating there at Ratnagiri.
10	It is pertinent to mention here that due to extraction of huge amount of groundwater water scarcity is seen in the area and the water level of the area has gone down due to which the villagers are unable to extract ground water from their bore well and shallow wells for which the villagers are facing huge inconvenience.	This aspect is discussed in detail in point no. 6 above. However, the project/unit falls under Remuna Block of Balasore district, which is under **SAFE CATEGORY ZONE** as per the Ground Water Resource Estimation,2024.
11	That the respondent unit use to discharge its wastewater to the nearby nallah and to the agriculture lands of the village for which the villagers are unable to cultivate in their land.	The allegation with regard to discharge of wastewater to the nearby nallah and to the agriculture lands of the village are not true and correct. During inspection it is observed that the unit is not discharging any wastewater either to the nearby nallah or to the agriculture lands of the village.

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		Moreover the entire wastewater is treated through ETP and certain quantity of treated wastewater is utilised for plant and plantation and the residual treated wastewater used to discharge directly to sea through underground pipeline, which is accorded with CRZ permission.
12	Needless to say that the Fish meal factories use a lot of air for dryers, coolers and exhaust, which are producing heavy odours. Water pollution Effluent from fish meal plants can be contaminated by volatile components from raw fish, dust from dryers and meal equipment and carry-over from concentrators.	It is observed that the unit has provided Odour Controlling System consisting of a shell and tube condenser, wet scrubber & de-odourising fogger, where odour masking liquid namely **Odoserve (formulated to eliminate foul odour)** for masking of the cooking odour generating from the unit.
13	That as per the news portal on dated 02.12.2024 a migrant laborer also died in the factory premises due to gas leakage.	Nothing to comment against this issue as the same is not relevant to the issues for this committee.
14	It is pertinent to mention here that on dated 28.11.2024 villagers of Tundara send a detailed complaint to all the concerned authorities of state Govt. along with State Pollution Control Board and CGWA regarding the violation of CTO and CTE condition as well as pollution caused by the private respondent. Copy of the complaint letter dated 28.11.2024 is annexed here unto as ANNEXURE-1	The complaint filed by the villagers on dt.28.11.2024 was vividly verified and it was observed that the unit is complying the conditions stipulated in CTE/CTO order. However no pollution (Air, Water & Noise) was observed during inspection.
VIOLATIONS OF CTO CONDITIONS		
15	That the CTE was granted in favour of the private respondent on dated 20.05.2022 for the Phase-I project & Consent to Establish for Phase-II vide Letter no.25.05.2022	Its the matter of record, which is issued by OSPCB, Balasore, in pursuance to the application submitted by the unit. However no violation of any condition thereof is observed/ noticed by the sanctioning authority, i.e. OSPCB, Balasore.
16	That the first CTO was granted in favour of the private respondent on dt.12.01.2023 for the Phase-I which was valid up to 31.03.2024 & the production capacity was 5000 MT/Annum & the same was granted with 43 number of general conditions and 10 special	The CTO is issued by OSPCB, Balasore, upon compliance of the formalities in favour of the unit subsequent to granting of CTE in the matter. The unit is also satisfactorily complying the conditions stipulated in the CTO of Phase-I & II of the unit. However no violation of any

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	conditions and 7 conditions for water pollution and 15 conditions for air pollution and 1 number of solid and hazardous waste, among the above conditions of CTO phase-I the following conditions are being violated by the private respondent.	condition is observed/ noticed by the sanctioning authority, i.e. OSPCB, Balasore.
i	The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.	No such any alteration either in the quality or quantity or rate of discharge or temperature or the route of discharge is noticed during inspection, which is corroborated by the observation/ comments made by SPCB, Balasore.
ii	The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.	During inspection it is observed that the unit has displayed the information for public in its Electronic Display Board installed at the entry point/main gate.
iii	Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been taped by the consumer for utilization for any purposes whatsoever.	These aspects are as discussed in detail in point no. 6 above.
iv	Separate meters with necessary pipeline for assessing the quantity of water used for each of the purposes mentioned below: a) Industrial cooling, spraying in mine pits or boiler feed, b) Domestic purpose c) Process	Separate meters with necessary pipeline for assessing the quantity of water used for i.e. Industrial cooling, dust suppression or Boiler feed and domestic purpose are duly provided with the unit.
v	Applicant shall display suitable caution board at the place where the effluent is entering into any waterbody or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.	The unit has already displayed caution board at the place where the treated effluent is ultimately discharging to Bay of Bengal located at Pai of Tundara village.

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vi	The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.	The unit has maintained good housekeeping within factory premises. All pipelines, valves, sewers and drains are properly coated with rubber/paint lining and regularly check to ensure its leak proofing. Floor washing is channelized into the effluent collection system (Existing Common ETP) only and not allowed to mix with storm water drains.
vii	Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.	Polishing pond located inside the unit premises is regularly areated to keep it biologically active and not utilized as mere stagnation ponds.
viii	The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by over flow.	The unit utilizes treated effluent partly in dust suppression inside and outside of the unit premises; plantations inside the unit premises and cultivation in vacant land measuring an area of about 10 Acres existed at front side of the unit premises.
ix	The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.	Treated effluent is being utilized in plantation and cultivation without creating any nuisance to the nearby surroundings.
x	The effluent treatment units and disposal measures shall become operative at the time of commencement of production.	As observed the unit operates its Effluent Treatment Plant (ETP) and disposal measures as per requirement.
xi	There shall not be any fugitive or episodal discharge from the premises.	There is no fugitive or episodal discharge/ emission from the premises is noticed during inspection as the unit maintains good housekeeping.
xii	In case of such episodal discharge/ emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.	

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xiii	The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.	During inspection it is ascertained that the industry has already planted about 2000 nos. of plants i.e. Mango, Coconut, Lemon, Chiku, Akasi ....etc. over 3.5 Ac out of total 9.0 AC (Industrial Built-up area) inside the premises i.e. over 1/3rd of the total area @ 1000 trees per acre.
xiv	The industry shall maintain the ambient noise standards as prescribed standards in the Noise Pollution (Regulation and Control) Rules, 2000.	The industry maintains the ambient noise standard as prescribed standards in the Noise Pollution (Regulation and Control) Rules, 2000 which is measured regularly by the third party engaged by the industry as well as by the Board.
xv	The industry shall submit point wise compliances to the consent conditions every year by the end of March positively to keep this consent order in force.	The industry submits compliance to the Board regularly.
xvi	The unit shall install a digital display Board for displaying information with respect to Air, Water, Solid waste, Hazardous waste if any, Plantations etc. at the factory main gate for public view.	The unit has installed Digital Display Board for displaying information with respect to Air, Water, Solid waste, Hazardous waste, if any, Plantations etc. at the factory main entrance gate for the view of public.
xvii	Plantation shall be taken up along its boundary and available vacant spaces in the industry premises over 1/3rd of the total area @ 1000 trees per acre.	As stated in the Point no. xiii above.
xviii	Under no circumstances, the industry shall discharge any wastewater to outside the factory premises; effluent treatment plant (ETP) shall be operated and maintained properly to comply the prescribed standards of effluent discharged.	There was no discharge of any wastewater from the industry to outside the factory premises. One Effluent treatment plant (ETP) of capacity 1.5 MLD has been installed, operated (Aeration process to maintain the Dissolve Oxygen level to maintain the aerobic bacteria alive in the aeration tank though the unit was not in operation), which is maintained properly to comply the prescribed standards of effluent discharged.
xix	The effluent generated from the Process (Fish Paste/ Surimi) shall be adequately treated in the properly designed Effluent	The effluent generated from the Process (Fish Paste/ Surimi) is adequately treated in the ETP of adequate capacity as per the guideline laid

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	Treatment Plant of adequate capacity as per the guideline laid down in COINDS published by Central Pollution Control Board (CPCB) during June,1997 and amendments made there under to meet the prescribed standards. Effluent standard for disposal into land for irrigation : PH - 5.5 - 8.5, Total Suspended Solids (TSS) - 200 mg/l, B.O.D - 100 mg/l, Oil & Grease - 10 mg/l. Effluent standard for disposal into inland surface water - PH - 5.5 - 8.5, Total Suspended Solids (TSS) - 100 mg/l, B.O.D - 30 mg/l, Oil & Grease - 10 mg/l.	down in COINDS published by Central Pollution Control Board (CPCB) during June' 1997 and amendments made there under to meet the prescribed standards. Effluent standard for disposal into land for irrigation : pH - 5.5 - 8.5, Total Suspended Solids (TSS) - 200 mg/l, B.O.D - 100 mg/l, Oil & Grease - 10 mg/l. Effluent standard for disposal into inland surface water - pH - 5.5 - 8.5, Total Suspended Solids (TSS) - 100 mg/l, B.O.D - 30 mg/l, Oil & Grease - 10 mg/l. Previously the unit was inspected on dt.04.03.2024 for renewal of CTO beyond 31.03.2024 & aforesaid ETP of above said capacity was in operation during inspection as well as wastewater samples from inlet to ETP and treated wastewater from outlet of the ETP were collected during inspection and analysis was done. It was revealed from the analysis report that parameters of the treated wastewater was within prescribed standard of the Board. Analysis Report is annexed as Annexure-I
xx	The industry shall utilize the treated effluent for irrigation in captive plantation within plant premises. A holding pool/pond shall be provided inside the factory premises to store the treated effluent which remains unutilized for irrigation, particularly during monsoon.	The unit utilizes treated effluent partly in dust suppression inside and outside of the unit premises, plantations inside the unit premises and cultivation in vacant land existed front side of the unit premises. A holding tank of capacity 0.3 MLD has been provided inside the factory premises adjacent to the ETP to store the treated effluent, which remains unutilized for irrigation particularly during monsoon.
xxi	Domestic effluent shall be treated in a full-fledged STP of adequate capacity and treated domestic wastewater shall be used for dust suppression, plantations, gardening etc.	Domestic effluent is discharged and treated in a full-fledged STP of capacity 100 KLD & treated domestic wastewater is used for dust suppression, plantations, gardening etc. Previously the unit was inspected on dt.04.03.2024 for renewal of CTO beyond 31.03.2024 & aforesaid STP of above said capacity was in operation during inspection as well as wastewater samples from inlet to STP and treated wastewater from outlet of the

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		STP were collected during inspection and analysis done. It was revealed from the analysis report that parameters of the treated domestic wastewater were within prescribed standard of the Board. Analysis Report is annexed as Annexure- II
xxii	The unit shall install a Continuous Effluent Monitoring System (CEMS) at the outlet of the ETP for continuous analysis of the treated wastewater before discharge to outside through pipeline and this data shall be displayed digitally at the factory main gate for public view.	The unit has installed Continuous Effluent Monitoring System (CEMS) at the outlet of the aforementioned ETP for continuous analysis of the treated wastewater before discharge to outside through undergrounded pipeline & the data are displayed digitally at the factory main gate for public view.
xxiii	Cooling water shall be completely reused. Wash or wastewater generated from the unit shall be treated adequately in a proper wastewater treatment system for treatment of the wash/waste water generated during floor washing & packaging materials washing (if any) and the treated waste water shall be used for plantations, dust suppression and washing purposes inside the premises and surplus water discharged to nearby drain after meeting the prescribed standard.	It is observed that cooling water is completely recycled and reused in the process. Wash or wastewater generated from the unit is adequately treated in the ETP. Thereafter certain quantity of treated water is used for plantations, gardening and cultivation purpose inside the unit premises and the rest surplus water is discharged to the polishing pond located inside the unit premises, which is ultimately discharged directly to sea (Bay of Bengal) through underground closed pipe line.
xxiv	Garland drains and Settling pits shall be provided for runoff water management prior to discharge to outside and treated water shall utilize for plantation and dust suppression purposes.	The Garland drains and settling pits have been provided for runoff management prior to discharge to outside and treated water is used for plantation at the back side of the unit and road dust suppression purposes as reported.
xxv	The ambient air quality at the boundary of the industry premises shall conform to the National Ambient Air Quality Standard prescribed under Environment (Protection) Rule, 1986.	Previously the unit was inspected, and ambient air quality was monitored on dt.04.03.2024 for renewal of CTO beyond 31.03.2024 and it was revealed from the monitoring report that ambient air quality of the unit was within prescribed standard of the Board. Ambient Air Quality Monitoring report is annexed as Annexure-III

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xxvi	The unit shall provide a stack of adequate height to the DG set. Height of the stack attached to DG set shall be: H = h + 0.2 √KVA, where h= height of the roof where DG set shall be installed and KVA = capacity of the DG set	The unit has installed three nos. of silent DG sets of capacity 1250 KVA each and another 400 KVA enclosed with acoustics enclosures having each stack height of about 11 Mtrs as reported.
xxvii	Work zone area including the internal roads surrounding the industry shall be black topped, asphalted or concreted. Water spraying system shall be installed for regular spraying of water on roads and work zone to minimize fugitive dust emission.	All the internal roads surrounding the industry is concreted and water spraying arrangements have been provided from the fire hydrant line in this area/road.
xxviii	The solid waste generated as ETP sludge and from other sources shall be suitably disposed off without causing any public nuisance or environmental contamination	There is no generation of any solid waste from ETP till date. The wastes from other sources from the surimi unit (Phase-2) are used in the Fish Meal (Phase-1) as raw material.
xxix	The unit shall obtain authorization for management of Hazardous Waste as per the provision of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as amended from time to time, if applicable.	The unit has not generated any Hazardous Waste till date. It is under supervision for such generation, if any.
17	That on dated 29.09.2023 the CTO for Phase-II was granted by the SPCB Regional Office, Balasore with production capacity 10,800 MT/Annum of Surimi (Fish Paste) & the CTO is again renewed on dated 28.03.2024 which is valid up to 31.03.2026.That the renewed CTO was granted without verifying the compliances of the previously granted CTO on dated 29.09.2023.Copy of the CTO dated 28.03.2024 granted in favour of M/s Gadre Marine Export Pvt. Ltd. (Phase-II) is annexed here un to as Annexure-3.	The Consent to Operate (CTO) granted to the said unit on dated 29.09.2023 for Phase-II by the SPCB Regional Office, Balasore, with production capacity 10,800 MT/Annum of Surimi (Fish Paste) is renewed on dt.28.03.2024, which is valid up to 31.03.2026 after vivid inspection and monitoring the unit on dt.04.03.2024 and this point is already discussed in the Point No. XX, XXi & XXV above.
	VIOLATIONS OF CGWA NOC CONDITIONS	
18	That the CGWA on dated 10/11/2023 granted NOC to the private respondent for extraction of ground water 850 cubic meter/ Day from 3 bore wells. That the NOC was granted with 10 mandatory conditions and 21 general conditions among which the above-	

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	mentioned conditions are being violated by the project proponent:	
i	Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.	The project proponent has drilled 5 nos. of Bore well in its premises. All bore wells have been installed with flow meter with telemetry system. No violation observed.
ii	Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.	The Flow Meter calibration is done on dt.03.02.2025.
iii	Construction of purpose-built observation wells (Piezo Meters) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezo meters are given in Annexure-II of the guidelines.	The proponent had drilled Two (2) numbers of Piezo meter wells for ground water level monitoring. One (1) Piezo Meter has been installed with Digital Water Level Recorder (DWLR) and another one (1) with telemetry system.
iv	Proponents shall monitor the quality of ground water from the abstraction structure(s) once a year. Water samples from bore wells/ tube wells/ dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.	Water quality test is done.
v	The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC	The firm/unit has duly complied the report with CGWA.
vi	Industries abstracting ground water in excess of 100 m 3/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.	The water audit was not carried out as on 02.05.2025. The audit work has been assigned to a vendor on 29.04.2025 (as informed by proponent). The work order has been confirmed to the vendor M/S. M.G. Aquacare Consultants. Faridabad on 02.05.2025.
vii	No additional ground water abstraction and/or de-watering structures shall be	No additional structures have been made by the project proponent in the premise.

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	constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).	
viii	The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period)	No increase in withdrawal quantum (withdrawal from 5 structures are in the range 350-400 KLD as informed by firm officials) with respect to NOC quantum (850 KLD).
ix	Proponents shall install roof top rainwater harvesting in the premise as per the existing building bye laws in the premise.	Two (2) numbers of rainwater harvesting pits are installed in the premises and work is in progress in another one (1) number of rainwater harvesting pit. One (1) number of rainwater harvesting pond has been constructed in the premises. The provision for diverting the roof top rainwater to the pond has not been done so far.
x	The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.	The project proponent has installed an ETP (1500 cubic meter per day capacity) to treat the water coming out after processing. The treated water is being used in green belt development. The wastewater is being carried by underground pipeline and discharged into the sea.
xi	In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.	The project proponent has installed an ETP (1500 cubic meter per day capacity) to treat the water coming out after processing. The treated water is being used in green belt development. The rest wastewater is being carried by underground pipeline and discharged into the sea.
xii	Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.	Treated water is being used in green belt development.
xiii	Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines. Copy of the CGWA NOC letter dated 10/11/2023 is here	Not Applicable

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	unto annexed as **ANNEXURE-4**.	
19	It is pertinent to mention here that on dated 05.02.2025 and the Sarpanch of Maharajpur Grampanchayat issued one certificate wherein it is clearly stated that 7 number of bore wells were failed in his jurisdiction due to inadequate water yield. Copy of the letter dated 05/02/2025 issued by the Sarpanch of Maharajpur Grampanchayat is annexed here unto as ANNEXURE-5.	These aspects are discussed in detail in point no. 6.
20	That the Sarapanch of Rasalpur Gram Panchyat has also issued one certificate wherein it is mentioned that Rasalpur Gram Panchyat has recorded failure of some bore wells in the gram panchayat. List of the villages and number of bore wells as mentioned in the certificate issued by the Sarapanch is as follows, Village | No. of Bore wells failed due to shortage of water Kuanrpur | 7 Chhachina | 2 Bhimpur | 5 That in the same letter it is also mentioned that "These bore wells were installed to provide drinking water and agricultural Support to the residents of the respective villages. However, they have become non-functional due to technical issues and inadequate water yield." Copy of the letter dated 02/02/2025 issued by Sarapanch of Rasalpur Gram Panchyat is annexed here unto as ANNEXURE-6.	The project/unit falls under Remuna Block of Balasore district, which is under **SAFE CATEGORY ZONE** as per the Ground Water Resource Estimation,2024. These aspects are discussed in detail in point no. 6.
21	That the google earth image of the site in question also suggests that the Kantia Chira river flows adjoining to the Respondent unit and the Respondent - Unit use to pollute the Kantia chira river by discharging its wastewater to the river. Copy of the Google earth image is here unto annexed as **ANNEXURE-7**.	Nothing with regard to pollution of the Kantiachira river by discharging wastewater by the unit is observed during visit as the entire remaining treated wastewater is being discharged to the sea through underground pipeline.
22	Further discharge of untreated water in direct conflict with the order of Supreme court in **Paryavaran Surakshya Samiti Case** where in primary ETP is mandatory and in no case the units can be allowed	The discharge of wastewater from the unit in contravention of the CTO & CTE condition is not observed/noticed during visit.

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	to discharge untreated water to outside. The present discharge of waste water from the unit is clearly in contravention of the CTO, CTE condition as and allowing the unit to operate is in Violation of the Hon'ble Supreme Court Order dated 22/02/2017 mandating the units to be fully compliant within three months from the order date.	
23	The Unit should display the consent granted to him in a prominent place for perusal of the public and inspecting officer's of this Board and there is no such display board at all. There is no such display board in the unit.	The unit has installed digital display Board at the factory main gate/entry point for public view.
24, 25,26 & 27	Statements mentioned in O.A	No violation noticed.

Md. Abdur Rafique
Scientist - B, CBCB,
RD, Kolkata

Er. Anil Kumar Barik
Dy. Env. Engineer
Regional Office
SPCB, Balasore, Odisha

Er. Manmohan Murmu
Regional Officer
Regional Office
SPCB, Balasore, Odisha

Sambit Samantaray
Scientist D, CGWB,
SER, Bhubaneswar

Sudhakar Naik, OAS (SB)
Additional district Magistrate,
Balasore

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Annexure – I

INSPECTION REPORT OF M/S GADRE MARINE EXPORT PVT.LTD.(PHASE-2) AT/PO: TUNDARA,TAHASIL: REMUNA, PS: KHANTAPADA, DIST. : BALASORE.

The unit was inspected on dt.04.03.2024 in connection with renewal of consent to operate and to verify the pollution control measures adopted by the unit . Sri Sachin Radhakrishna Surve, DGM Operations & Sri Prathamesh More,Dy.Manager Quality & HACCP of the unit were present during the inspection .Consent to Operate has been granted to the unit for production of Surimi(Fish Paste) of quantity 10,800 MT/Annum vide this office letter no. 2904/CTO-3529 , dtd. 29.09.2023. Total project cost of the unit is Rs. 2239.30 lacs and coming under Orange category of industry as per the new categorization of the industry. It has deposited CTO fee of Rs.200000 @ Rs.40000/Annum through e-Payment, for the period 2023-24 to 2027-28 and adequate up to 31.03.2028. The unit was not in operation during inspection due to non availability raw material as reported by the representative of the unit present during inspection ,however coal fired Boiler of 6TPH capacity as well as ETP of 1.5MLD capacity were in operation during inspection and following observations were made.

The Project:

The unit has installed a fish processing unit to Produce Fish Paste (Surimi) of quantity 10,800MT per Annum . The Fish Meat is used as raw material for manufacturing Fish (Surimi) Paste. The residue after processing of Surimi – skin and bones, scales would be used for making fish meal/fish protein powder. The raw material for Fish Paste (Surimi) is variety of fish

Followings are description of Manufacturing process for production of the afore mentioned product :

Process Description for Fish Paste (Surimi) :

- **Receiving head on material: -**

  The raw material at the time receipt is checked to ensure proper icing and temperature. Organoleptically passed material is accepted for further pre-processing. Temperature of the material is maintained below 4° C. Sampling scale for organoleptic evaluation is 1 kg for every 1000 kg of raw material. Variety wise composite raw material sample is drawn about 500 gm for microbiological analysis and sent to Micro lab. The raw material is washed and transferred in food grade HDPE box.

  Traceability is maintained for all preprocessed material from primary production to dispatch. For material purchased for processing of product which is export to Russia, the Raw material is visually checked for live parasites, if live parasites observed on raw material then raw material is segregated. The lot segregated with

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- **Washing, De-icing & Weighing: -**
  The received material is washed with potable water to remove the foreign material which is stick over the material & ice is removed. The washed material is weighed mechanically.

- **Pre-processing: -**
  Pre-processing activities such as head removal, removal of gut content is done with the help of sharp knife & during pre-processing activities the fish waste (head & gut contain) is disposed off to Fish meal plant through covered screw conveyor.

- **Washing, De-icing & Weighing:-**
  Again material is washed with potable water to remove the foreign material which is stick over the material & ice is removed. After cutting pre-processed material is weighed in LCS machine.

- **Hopper** :- For actual processing these boxes fed to hopper by Swing loader . further this material conveyed to de scaler by belt conveyor.

- **Descaler**: - A de scaler removes scales of H/G fish .

- **Fish washer** :– Here material is washed with Cl_2 < 2ppm water.

- **De-bonning & De-skinning Machine**: - By conveyors material comes to a mechanical equipment where deboning & de skinning done and skin and bone (solid waste) separated disposed off to waste silo , and minced meat through lobe pumps take in a leaching tank .

- **Meat washing leaching tanks I** :- where fresh chilled water (3°C – 5°C) added with mixture of Salt and Calcium, And floating fat skimmed off , This material send for rotary screening through lobe pumps.

- **Rotary sieving I :-** Here sieve mesh size of rotary sieve is 0.6 mm ,in which washed water drained through mesh. And remaining material comes in leaching tank no. III.

- **Meat washing leaching tank No. I I** :- Where again fresh chilled water (3°C – 5°C) added .and again floating fat skimmed off. and material send to rotary screening through lobe pumps.

- **Rotary sieving No. I I** :- Here also sieve mesh size of rotary sieve is 0.6 mm ,in which sieve out dissolved impurities like blood , slime , & enzymes etc . And remaining material comes in leaching tank no. IV.

- **Meat washing leaching tank No. I I I** :- Where again fresh chilled water (3°C – 5°C) added .and again floating fat skimmed off. and material send for refining

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- **Rotary sieving No. I I I** :- Here also sieve mesh size of rotary sieve is 0.6 mm ,in which sieve out dissolved impurities like blood , slime , & enzymes etc . And remaining material comes in leaching tank no. IV.

- **Meat washing leaching tank No. I V** :- Where again fresh chilled water (3 ° C – 5 ° C) added .and again floating fat skimmed off. and material send for refining through lobe pumps.

- **Refiner :-** In a refiner the impurities removed and disposed off to waste silo and refined meat for removal of excess water (Dehydration) take in a screw press or centrifugal decanters.

- **Dehydration (Through Decanters)** :- These screw press or Centrifugal decanters are used for removal of excess water in material . here moisture checked of material which comes 81 % & below. And such a dehydrated material This dehydrated material (moisture about 81%) through lobe pumps come at a kneading machine (cooling mixer)

- **Blending in a Cooling mixer :-** where cryoprotectants add to prevent denaturation during frozen store . To maintain a product temperature these blender are provided a ice jackets around the vessel , here blending is done for 3 – 5 min ,Such material unload in a mechanical filling machine.

- **Filling Machine :-** A mechanical filling machine for filling material in a LDPE poly bags

- **Weighing machine :-** A 10 Kg unit weighing done here.

- **Shaping :-** Weighed 10 Kg unit keep in a rectangular freezing S.S. tray to give a proper rectangular shape.

Freezing at – 40 ° C :- S.S. tray with the product keep for 90 Min. at – 40 ° C in a plate freezer .(plate freezers 1 to 9 of each 1.5 MT capacity) where separate load number given to each plate freezer load.

- **Tray removing conveyor :-** After freezing these tray and product separate out and send these trays to production department for reuse .

- **Metal detector and X- Ray machine (CCP) :-** Before packing Each product unit passed through Metal detector and X- Ray machine , where suspected product unit rejected .

- **Carton Packing :-** Product packed in corrugated cartons (without clips) strapped with transparent tape. Two 10 Kg units packed in a one carton.

- **Frozen storage :-** Packed cartons lot wise stacked in a frozen store at below –

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- **Shipment :-** As per buyers requirement and after completion of all Q.C. & microbiological checks , shipment done through refrigerated containers at below – 18°C

Process for recovery meat :

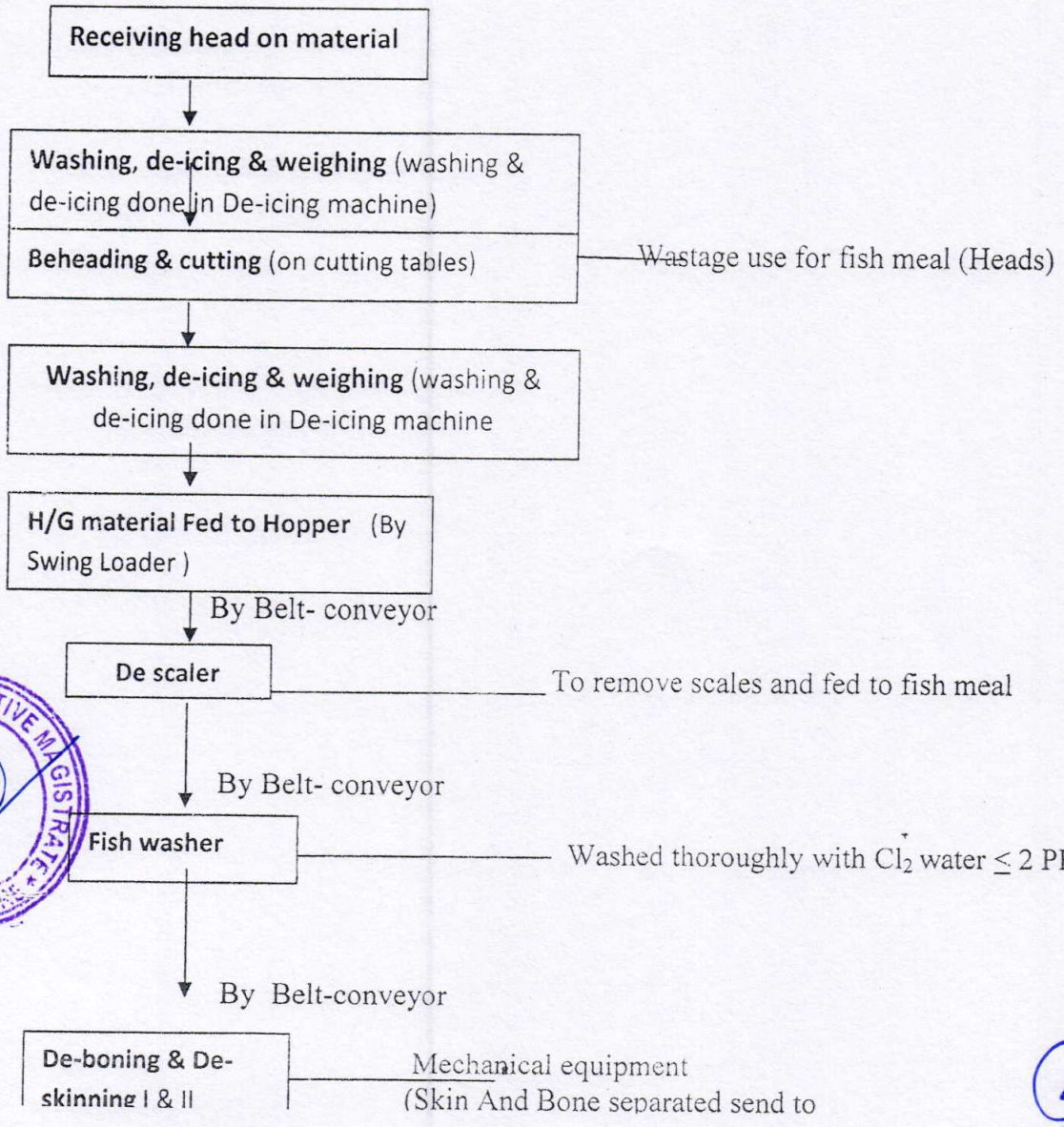
- **Infeed to R.S.0.4 mm** :- Drain water from Rotary sieve I, II, & III of 0.6 mm pass to rotary sieve of 0.4mm, here again some meat is recovered.

- **Infeed to R.S.0.03 mm** :- Drain water of these 0.4mm rotary sieves fed to 0.03mm rotary sieve . Here again meat is recovered.

- **Dehydration** :- Recovered material add to main line at leaching tank no. 4

PROCESS FLOW CHART FOR FISH PASTE (SURIMI):

PROCESSING



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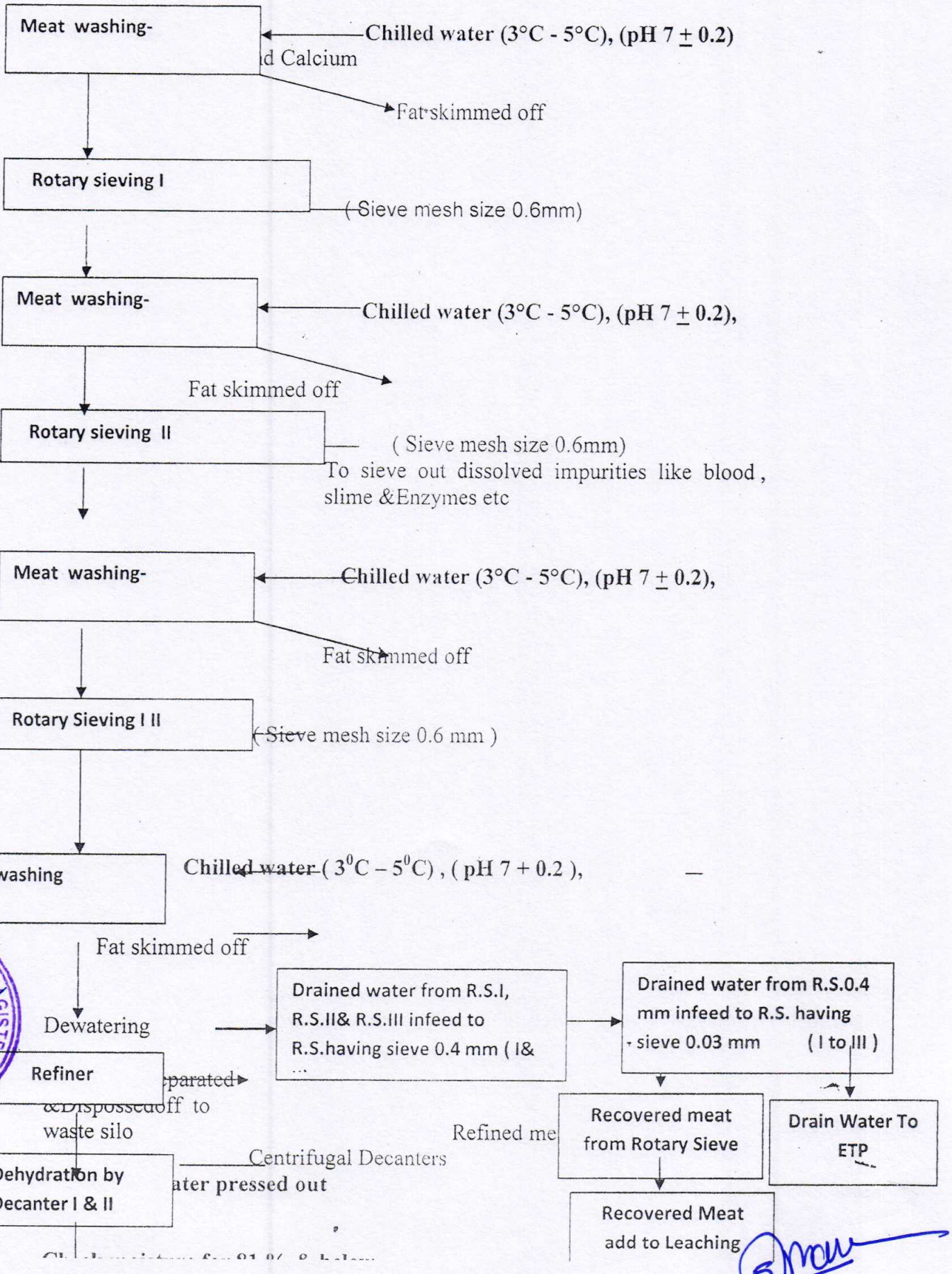
Through Lobe Pump 1& 2



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Additives (Sugar, polyphosphate& Egg white (as per buyers requirement)) as Cryoprotectants add to Prevent denaturation During frozen store

Blending time 3.5Mins

Unloading in achine .(Contd...)

Filling in LDPE Polybags (Pink or Blue)

Check points (Organoleptic parameters)
Jelly / Impurities / Moisture / Temp.

Weighing machine

Shaping — Shaped inside a rectangular freezing tray

Freezing at -40°C — Plate freezers 1 to 9 for 90 Mins. Duration

Tray Removing — Manually tray removing after freezing & send back For reuse in processing

10 kg Frozen surimi block is ready.

Metal Detection — * By means of Metal detector machine
(Test pieces: Fe: 2.0 mm, NFe: 2.5 mm, SUS: 3.0 mm)
* By means of X-Ray Unit
(X- Ray unit – Ball- sus – 1.2 mm, Wire –sus 0.6 mm x 2 mm, Ceramic 3.0 mm, Glass 3.0mm)

Carton Packing — In corrugated cartons (without clips) strapped with transparent tape

Frozen Storage

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Major Plant and Machineries of the Fish Paste/Surimi-Phase-2 unit installed:

Raw Material receiving machinery: 10 MT/ Hr

1. Raw material unloading consisting conveyors, deicing machine and LCS having capacity 10MT/hr.
2. Preprocessing fish cutting tables (Nos. 30): Capacity 154 MT/day (In 2 shifts)
3. Ice maker (2 nos): 180 MT/day

Headless fish conveying system:

Headless fish conveying system consist of conveyors, deicing machine, swing loader, LCS having capacity of 10 MT/hr.

Surimi processing Machinery (8 MT/hr):

1. Swing loader (1 Nos.)
2. Hopper (1 Nos.)
3. Hopper Conveyor (1 nos)
4. Descaler (1 Nos)
5. Fish washer (1 Nos)
6. Meat separator feeding conveyor (1 nos)
7. Meat separator (Primary and Secondary) (2 nos)
8. Set of Leaching tanks and Rotary screens (7 nos)
9. Fish Meat washing machine (2 nos)
10. Refiner (1 nos)
11. Decanter (2 Nos)
12. Cooling Mixer (2 Nos)
13. Plate Freezers (5 Nos)
14. Metal Detector (1 Nos)
15. X-ray Machine (1 Nos)
16. Material handling equipment's: (Pallet truck and Stacker etc)
17. Cold Storage racking system
18. Refrigeration compressor (7 nos)
19. Water chiller (1 nos)
20. Coolers (4 nos)
21. Evaporative condenser (3 nos)

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Pollution Potential and Control Measures Adopted:

Water:

It is mainly water polluting in nature. Water is used for Raw material(Fish) washing and clening, Fish meat washing ,Floor cleaning and washing , equipment washing ,dust suppression and domestic purpose. Major source of water is from bore well. Total consumption of water for this Fish Paste /Surimi plant & Fish Meal is about 8,50,000liters /day , About 7,50,000 liters /day fresh water is required for Fish Paste/Surimi Unit. About 7,50,000 liters /day of waste water is generated from the proposed unit, which is treated in a common ETP of 1.5 MLD capacity for both Fish meal and Fish Processing (Surumi) Unit . About 10 KLD of water is used for dust suppression purpose in the unit premises . About 70 KLD of water is required for domestic purpose and about 65 KLD domestic waste water is generated. Domestic waste water is discharged to a STP of 100 KLD Capacity and **this STP was in operation during inspection. Water samples were collected from inlet to STP and outlet of STP during inspection and analysis report is attached herewith for kind reference.** The unit has discharged the treated waste water to a polishing pond of capacity about 7.5 MLD , which is located in the unit premises from where treated waste water is discharged to the Bay of Bengal through pipe line .The unit has also obtained CRZ clearance from the competent authority for laying of pipe line to the final discharge point in Bay of Bengal located at Pai of Tundara village under the Tahasil of Remuna in the district of Balasore and copy of the CRZ clearance submitted by the unit . **Aforesaid ETP of above said capacity was in operation during inspection as well as waste water samples from inlet to ETP and treated waste water from outlet of the ETP were collected during inspection and analysis report is enclosed for kind reference** . Above said ETP consisting of the following components :

Pre-Treatment

1.1 Coarse Screen

Screen is the device used to retain solids found in the influent wastewater to the treatment plant. The main purpose od coarse is to separate of size >6 mm to > 10 mm from the wastewater so that other equipment's are protected. The main

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a. Cause damage to other process equipment.
b. Cause reduction in efficiency of the whole system

1.2 Equalization tank/ Balance Tank (Capacity- 100000 Lit)

The main purpose of equalization tank is to equalize the influent and make the characteristics of the effluent constant. The mixing if done using submersible mixer or bubble diffusers. Due to continuous mixing, the characteristics of the influent will be same during entire operation. The raw wastewater will be equalized in both flow and composition and will be conditioned (VFA, pH) so that the anaerobic reactor is able to treat the wastewater.The necessary chemicals are dosed, caustic for correcting the pH value of the influent and Phosphoric acid, Urea, Paques micronutrient to provide sufficient nutrients for the biomass in the BIOPAQ AFR reactor.

2. BIOPAQ AFR Reactor (Capacity 1.5 MLD)

2.1 Anaerobic Treatment:

The main BIOPAQ AFR treatment includes:

- BIOPAQ AFR tank: in this tank the anaerobic conversion and biogas production takes place;
- BIOPAQ AFR flotation unit: Solids are retained in the BIOPAQ AFR system. High quality effluent is taken out from the flotation unit.
- Biogas line: Biogas is produced by bacteria. This gas is used for biomass retention.

BIOPAQ AFR tank:

Water from buffer or equalization tank is pumped to the BIOPAQ AFR tank. The anaerobic process takes place in this reactor. The pH and T are measured and controlled. Biomass in the reactor (10-15g/l of dry matter) is well mixed with the incoming influent in order to achieve optimal contact between bacteria and organic compounds. The AFR is hydraulically mixed, by pumping around the reactor content to the influent distribution system in the bottom of the reactor and to the nozzles in the upper layer of the reactor. Net produced biogas can be used to power up boiler or CHP.

TAHASILDAR-CUM-EXECUTIVE MAGISTRATE BALASORE

For Safety purpose, the tank is equipped with an over – under pressure safety relief valve (s). In the top of the tank foam detection is provided to the generate an alarm in case of foam formation.

BIOPAQ AFR flotation unit:

The FAR flotation unit ensures biomass retention in the system.The biomass-rich reactor effluent is continuously pumped also in the same pressure tank. In the tank, 3-5 bar overpressure ensures that biogas will dissolve. The pressure at the effluent with dissolved biogas is released by a nozzle; small biogas bubbles will be produced as a result of the pressure drop. The small gas bubbles will attach to the sludge flocks. The water with flocks and small gas bubbles flows to the middle of the flotation unit (mixing chamber) and the flocks are lifted, resulting in a flotation layer on top and solids-free water in the lower part. The effluent leaves the unit from the

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upper part of the unit. The floated biomass is then pumped back to the BIOPAQ AFR tank.The treated water from AFR unit is further treated in the Aerobic Process.

Aeration Tank (Capacity- 1175000 lit):

Aeration provide oxygen to bacteria for treating and stabilizing the effluent. Oxygen is needed by the bacteria to allow biodegradation. Aeration tank consist hydraulic retention time is 18 hrs. with diffuse aeration system.

Clarification (Capacity- 350000 lit):

Clarifier mainly used for clarifying the water from aeration tank and recycling aerobic biomass into the aeration tank.

Holding tank (Capacity- 450000 lit)

Holding tank is mainly used for primary storage for treated effluent before polishing tank.

Polishing tank (Capacity – 10 days storage):

The Treated Effluent water is collected in a polishing tank and Discharge to the Sea through HDPE Pipeline.

Sludge bed (Capacity- 200 Sq. mt)

Sludge beds are mainly used for drying excess quantity of sludge from aerobic and anaerobic system. After drying it will be used as a best organic fertilizer for agriculture.

3. Biogas Holder

3.1 Introduction:

For safe operational management, the biogas system is equipped with flow metering, condensate separation, overpressure protection, buffer and flare. The overpressure protection can be present either mechanically (valve) or as a water seal. The Biogas is expected to the following composition:

Methane (CH_4)	60-65 vol. %
Carbon dioxide (CO_2)	20-25 vol. %
Hydrogen sulphide (H_2S)	1 vol. %
Water (H_2O)	Saturated

3.2 Biogas flare

Irrespective of the situation the BIOPAQ AFR reactor is equipped with a downstream gas flare. In this way the biogas can always leave the reactor under controlled and safe conditions.If the level of the gas buffer rises above a certain limit the pilot burner is automatically ignited. When the pilot burner is ignited, flame detection is measured and when the second level set point of the gas holder is reached, the valves of the main burner opens. After the burning

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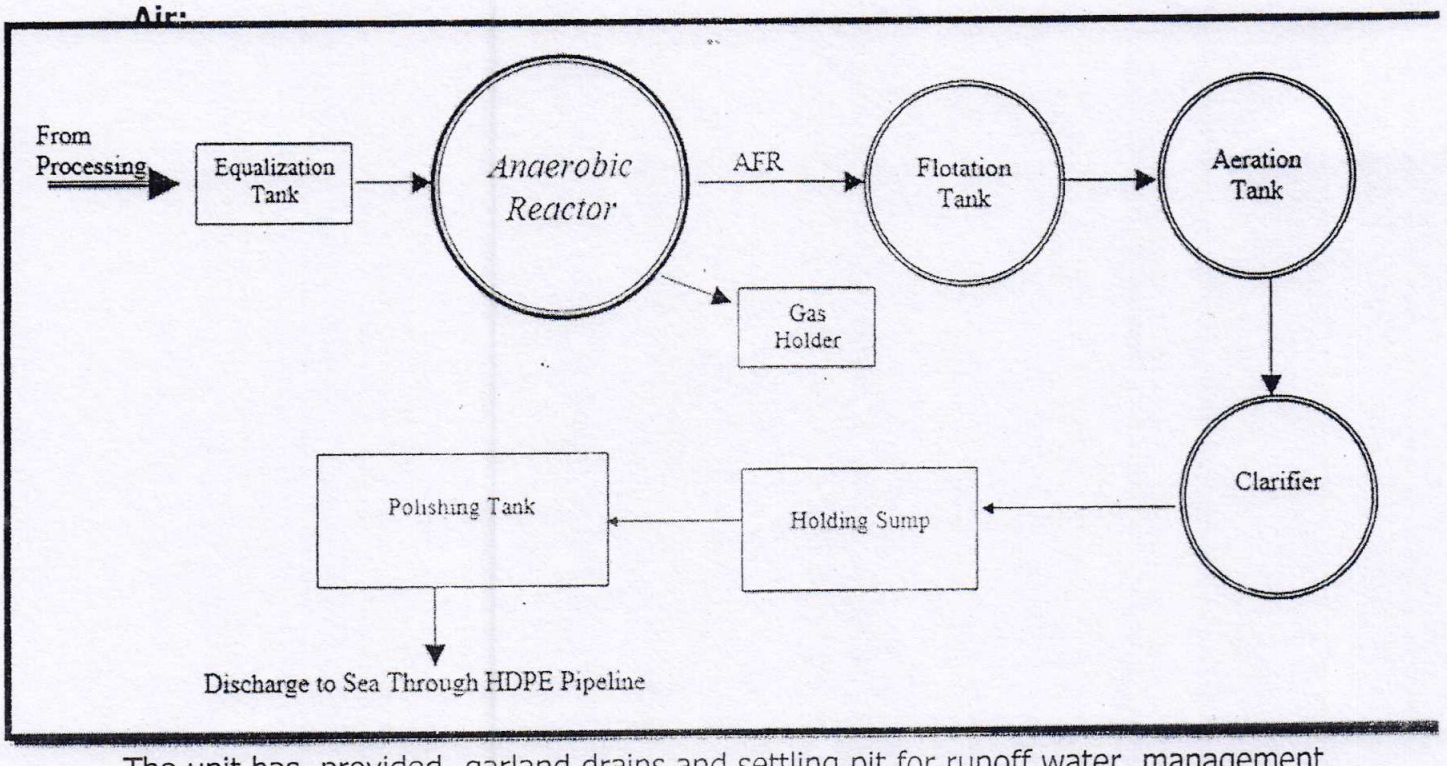
level to close the main burner valves. The pilot burner will stay on. Then pilot burner will be closed at a lower-level set point. A flame arrester is mounted in the gas line of the flare. As both the flares will be running parallel, the operations of each flare will be controlled by the gas level in the gas buffer. Biogas will be used in gas fire for boiler to generate steam. Generation of biogas 120 m^3 / hr.

ETP PROCESS FLOW DIAGRAM



The unit has provided garland drains and settling pit for runoff water management prior discharge to outside of the unit premises.

Solid waste:

1. There is generation of solid waste from the sample preparation, section (Fish washing),Meat Washing , De - Scaling and process section(Leaching section) that are rejects,Scales, process residue (Bone and Skin) etc generated after Descaling, Deboning, Deskining, Precleaning etc. & these will use in fish paste unit as raw material as reported. ETP will generate sludge about 9 MT/month and same will be used for plantations within the factory premises as reported . The unit has also reported to manage the solid waste in an environment friendly manner. STP sludge shall be used as manure for greenbelt development.

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Plantations: Details of the Plantations are as follows :

Total area: 38456 Sq.mt

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Plantation area: 15000 Sq.mt

No. of plants:

1. Mango: 80
2. Coconut: 130
3. Akashia: 1000
4. Lemon: 100
5. Champa: 30
6. Terminalia: 30
7. Bakul: 30
8. Lawn: 900 Sq. Mt
9. Shrubs: 100 Sq. Mt
10. Creeper: 1000 Sq. Mt
11. Sesum: 100
12. Arjun: 50
13. Kadamb: 50
14. Neem: 50
15. Bamboo: 100

Total No. of plants (Countable): 1750
Total No. of Plants (Uncountable): 2000 Sq. Mt

Conclusion & Recommendation:

1. The unit has obtained NOC for ground water abstraction of quantity 850 m^3/Year from CGWA to use for industrial activities in the said unit. The unit has also installed a Continuous Monitoring System at the outlet of the ETP for continuous analysis of the treated waste water prior discharge to outside and this data yet to be displayed digitally at the factory main gate for public view.

2. In view of the above ,suitable decision may be taken towards grant of Consent to Operate for the first time under under Water & Air (PCP) Acts.

Er. Anil Kumar Barik
Dy. Env. Engineer

TAHASILDAR-CUM-EXECUTIVE MAGISTRATE ★ BALASORE ★

Collector & District Magistrate, Balasore

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ODISHA

REGIONAL OFFICE

STATE POLLUTION CONTROL BOARD, ODISHA

(DEPT. OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)
Plot No.1602, Ganeswarpur, Balasore – 756019

Analysis Report No :- 28/ A&S/ 23-24 / 12.03.2024
(ANALYSIS REPORT ON AMBIENT AIR MONITORING)

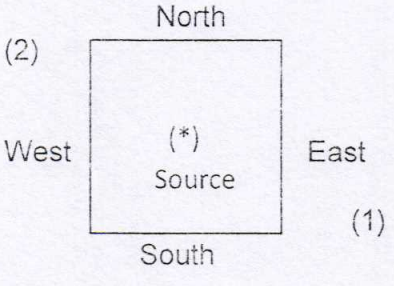
1) Name & Address of the Industries /Source : -M/s Gadre Marine Exports Pvt. Ltd.
At/Po:- Tundura, Inchudi ,Dist :-Balasore.

2) Date of sampling : - 04.03.2024

3) Sampling done by : - Er. A.K.Barik, DEE & Sri S.K. Swain, JLA

4) Sketch-map of sampling location

TAHASILDAR-CUM-EXECUTIVE MAGISTRATE BALASORE



5) Wind Direction : - NW to SE
6) Ambient Air temperature in °C (Ave) : - 36
7) Relative humidity (Ave) in % : - 42
8) Visible interference if any from other source:-
9) **Result of analysis.**

Sl No	Sampling station	Distance/ Direction from source	PM -10 in ug/m³
1.	Near plant entry gate inside plant premises.	50mtrs(Approx)/ SE	76.0
2.	Near ETP inside plant premises.	50mtrs(Approx)/ NW	64.0

Standard PM-10 – 100 µg/ m³

10. Method of Analysis:
PM-10: - 8 hourly values with average flow rate more than 1.1 m³/minut in Respirable dust sampler.
NOx: - Jacob & Hochheiser modified (Na-Arsenite) method.
SO_2 : - Improved west and Gacke method

S K Swain
Analysed by JLA

Verified by A.K. Rout, AEE

REGIONAL OFFICER

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REGIONAL OFFICE

STATE POLLUTION CONTROL BOARD, ODISHA

(DEPT. OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)
Plot No.1602, Ganeswarpur, Balasore – 756019

Analysis Report No : – 28 /A & S / 23 - 24 / 12.03.2024
(ANALYSIS REPORT ON STACK MONITORING)

1. Name & Address of Industry :- M/s Gadre Marine Exports Pvt. Ltd.
   At/Po:- Tundura, Inchudi, Dist:- Balasore.
2. Date of Sampling : - 04.03.2024
3. Sampling done by : - Er.A.K.Barik, DEE & Sri S.K. Swain,JLA
4. Result of Analysis :-

I.	Sampling station/Stack No	Flue gas emitted from the Stack attached coal fired boiler.
II.	Stack gas temperature in °C	66
III	Velocity of gas in m/sec	6.49
IV	Furnace load	-
V	Particulate matter concentration in mg/Nm^3	76.0
VI	SO_2 in mg/Nm^3	-

5. Method of Analysis: - ♣ Using standard stack monitoring kit.

Standard PM : - 150 mg/Nm^3

Remarks :-

SKSwain
Analysed By JLA

Verified by
P.K. Rout, AEE

REGIONAL OFFICER

TAHASILDAR-CUM-EXECUTIVE MAGISTRATE BALASORE

Collector & District Magistrate, Balasore

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REGIONAL OFFICE

STATE POLLUTION CONTROL BOARD, ODISHA

(FOREST, ENVIRONMENT & CLIMATE CHANGE DEPT. GOVT. OF ODISHA)

Plot No.1602, Ganeswarpur, Balasore – 756019

Report No: - 67 / E / 23 – 24 / 12.03.2024

(ANAYSIS REPORTOF PHYSICO CHEMICAL EXAMINATION OF SEWAGE/TRADE EFFLUENT/WATER/WASTE WATER)

1. Name & Address of Industry/source : - M/s Gadre Marine Exports Pvt. Ltd.
   At/Po: - Tundura, Inchudi, Dist.:- Balasore.
2. Date of Sampling Collection : - 04. 03. 2024
3. Date of Analysis : - 05.03.2024 to 08.03.2024
4. Sample Collected by : - Er. A.K.Barik.DEE & Sri S.K.Swain. JLA.
5. Sampling Point : - (i) Inlet to ETP.
   (ii) Outlet of ETP discharged to holding pond used plantation and rest treated water to sea through HDPE pipe line.
   (iii) Inlet to STP.
   (iv) Outlet of STP discharged to holding pond used plantation.

TAHASILDAR-CUM-EXECUTIVE MAGISTRATE BALASORE

Sl No	Parameter	Unit	Result				Standard (Outlet ETP)	Standard (Outlet STP)	Method of Analys
			(i)	(ii)	(iii)	(iv)			
1.	pH		7.3	7.7	7.6	8.2	5.5 - 9.0	6.5 – 9.0	pH meter
2.	Total suspended solids	mg/l	472	41	258	66	50	100	Gravimetric metho
3.	BOD (3 days at 27^0c)	mg/l	1600	24	320	18	30	30	3 days BOD test
4.	Oil & Grease	mg/l	9.2	7.2	-	-	10	-	Partition gravime

Remark :-.

S K Swain
Analysed By JLA

Verified by
C.P.K. Rout, AEE

REGIONAL OFFICER

Collector & District Magistrate, Balasore

Annexure - II

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ODISHA

REGIONAL OFFICE

STATE POLLUTION CONTROL BOARD, ODISHA

(FOREST, ENVIRONMENT & CLIMATE CHANGE DEPT. GOVT. OF ODISHA)

Plot No.1602, Ganeswarpur, Balasore – 756019

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TAHASILDAR-CUM-EXECUTIVE MAGISTRATE ★ BALASORE ★

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Remark :-.

SK Swain
Analysed By JLA

Verified by
(P.K.Rout, AEE)

REGIONAL OFFICER

Collector & District Magistrate, Balasore

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Annexure - III

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ODISHA

REGIONAL OFFICE

STATE POLLUTION CONTROL BOARD, ODISHA

(DEPT. OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)
Plot No.1602, Ganeswarpur, Balasore – 756019

Analysis Report No :- 28/ A&S/ 23-24 / 12.03.2024
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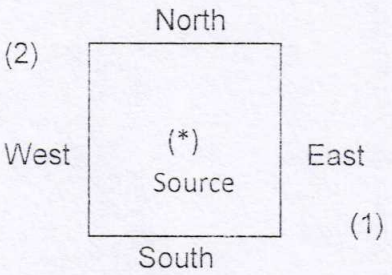
TAHASILDAR-CUM-EXECUTIVE MAGISTRATE



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NOx: - Jacob & Hochheiser modified (Na-Arsenite) method.
SO_2 : - Improved west and Gacke method

S K Swain
Analysed by JLA

Verified by A.K. Rout, AEE

REGIONAL OFFICER

Collector & District Magistrate, Balasore

Annexure-IV
~~-28-~~

OFFICE OF THE COLLECTOR AND DISTRICT MAGISTRATE, BALASORE

(JUDICIAL SECTION)

NO. 431 **/ Judl(C). Dated** 28/04/25

To

The Regional Director, Central Pollution Control Board, Kolkata.
The Chairman, State Pollution Control Board, Odisha.
The Regional Director, Central Ground water Board, Bhubaneswar.
The Regional Officer, State Pollution Control Board, Balasore.

Sub:- **O.A. No. 71/2025/EZ** in the matter of Bipin Bihari Das -Vrs- State of Odisha and others pending before the National Green Tribunal, Eastern Zone Bench, Kolkata.

Ref:- Letter No-18333 Dt. 22.04.2025 of Addl. Government Advocate.

Madam/Sir,

With reference to the subject cited above, I am to say that the Hon'ble NGT, Eastern Zone Bench, Kolkata while listing the matter on 17.04.2025 pertaining to **O.A. No. 71/2025/EZ** filed by Bipin Bihari Das, has directed the State Counsel to Constitute a Fact Finding Committee and also submit a field enquiry report on Affidavit with regards to the allegations made in the Original Application where the District Magistrate, Balasore shall be the Nodal officer. The fact finding Committee is hereby formed constituting of the following members:

i. Additional District Magistrate (General);
ii. Regional Director, Central Ground water Board, Bhubaneswar or his representative nominated by the Regional Director ;
iii. Senior Scientist, Odisha State Pollution Control Board nominated by the Board
iv. Senior Scientist, Central Pollution Control Board nominated by the Board

You are kindly requested to be present/ allow your authorised officers to be present on **02.05.2025** during field visit at **M/s Gadre Marine Export Pvt. Ltd.** at 11:00 A.M. Also **Regional Officer, State Pollution Control Board, Balasore** is requested to communicate the members about the date & time of spot visit, to be present during the spot visit ,prepare and submit the field enquiry report on behalf of the undersigned. G.M, DIC, Balasore is also requested to be present on the above date & time during the field visit & submit his views.

Yours faithfully,

This may be treated as **most urgent.**

Collector, Balasore

TAHASILDAR-CUM-EXECUTIVE MAGISTRATE

Memo No. 432 /Judl. (C). Dated:- 28/04/25

Copy to P.A to Collector & Steno to ADM (General) , Balasore for information.
Copy to G.M M/s Gadre Marine Export Pvt. Ltd. for information.
Copy to GM, DIC, Balasore for information and necessary action.

Collector, Balasore

Collector & District Magistrate, Balasore